

(2022) 03 RAJ CK 0137

In the Rajasthan High Court

Case No : S.B. Review Petition (Writ) No. 107 Of 2021

State Of Rajasthan And Other

APPELLANT

Vs

Teejo Choudhary And Others

RESPONDENT

Date of Decision : 31-03-2022

Acts Referred:

Citation : (2022) 03 RAJ CK 0137

Hon'ble Judges : Dinesh Mehta, J

Bench : Single Bench

Advocate : K.K. Bissa

Final Decision : Dismissed

Judgement

Dinesh Mehta, J

1. The defects pointed out by the Registry are overruled.
2. The present review petition is directed against the order dated 19.11.2020, passed by this Court in writ petition filed by the respondents.
3. A perusal of the order under consideration reveals that though learned counsel for the petitioners had placed reliance on the judgment rendered in case of Ramesh Chand Saini & Ors. Vs. State of Rajasthan & Ors. : D.B. Civil Writ Petition No.4253/2019) and order dated 17.05.2018, passed in the case of Lekhraj Meena & Ors. Vs. State of Rajasthan & Ors. : S.B. Civil Writ Petition No.10692/2018, but the Court has not given its verdict about the applicability of the above referred judgments, considering that the petitioners had simply sought a liberty to make a representation before the authorities concerned to decide their rights in light of the judgments aforesaid.
4. It is pertinent that while disposing of the writ petition, this Court has not given any finding about the petitioners' case being covered by the judgments relied upon.

5. Hence, this Court does not find any error apparent on the face of the record because rights of the petitioners have not been decided. Obviously, the respondents shall be free to decide petitioners' representation in accordance with law while considering the referred judgments.

6. The review petition is, therefore, dismissed.

7. Stay application also stands disposed of accordingly.